

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

R.A.St.No. 11 OF 1994

in

O.A. NO. 315 OF 1992

~~XXXXXX~~

DATE OF DECISION 18-4-1994

Shri I.S. Doshi, Petitioner

Mr. M.S. Trivedi, Advocate for the Petitioner (s)

Versus

Union of India & Ors. Respondent s

Advocate for the Respondent (s)

**CORAM**

The Hon'ble Mr. V. Radhakrishnan, Admn. Member.

The Hon'ble Mr.

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri I.S. Doshi,  
Senior Auditor,  
A.G. Audit II  
Rajkot.

..... Applicant.

(Advocate: Mr.M.S. Trivedi)

Versus

1. Union of India, through  
Comptroller & Auditor  
General, O/o. C A G  
New Delhi.
2. The Accountant General,  
O/o, A.G. II Audit,  
Gujarat, Rajkot.
3. The Accountant General,  
Audit, O/o, A.G. Ahmedabad  
M.S. Building,  
Ahmedabad.

..... Respondents.

Decision by circulation

O R D E R

R.A.St.No. 11 OF 1994

in

O.A.No. 315/1992

Date: 18-4-1994.

Per: Hon'ble Mr. V. Radhakrishnan, Admn. Member.

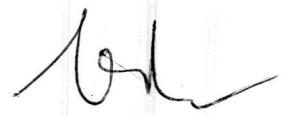
This Review Application can be disposed of by circulation. The original applicant has filed this review application for reviewing the order passed in O.A. 315/92 decided on 3.2.1994. The applicant has prayed for the following reliefs:

- "A) That the Hon'ble Tribunal be pleased to allow this application;
- B) That the Hon'ble Tribunal be pleased to review the judgment/final order passed in Original Application No.315 of 1992, and to suitably modify, clarify this judgment/final order to

the effect that the applicant is allow to exercise his option for revision of pay in pursuance of the Ministry of Finance U.O. Note dated 24.10.1988 and entitled to get the benefit of pay fixation accordingly, except any arrears of pay is not admissible to applicant;

- C) The Hon'ble Tribunal be pleased to condoned, that there is the delay in filing this R.A of 20 days may be condoned in the interest of justice;
- D) Any other further reliefs that the Hon'ble Tribunal deem fit and proper may be given to the applicant."

While there is a delay of 20 days in filing the R.A., even on merits the applicant has no case for review. O.A.315/92 was considered in all aspects and taking into account inordinate delay incurred by the applicant in filing his representation, his case was dismissed. The present R.A no new facts have been brought out which require consideration. Further in my opinion there is no error apparent on the face of the record committed by me in deciding the O.A. I, therefore, see no reason to review my judgment as none of the ingredients of ORDER XLVII, Rule(1) of Civil Procedure Code is attracted in this case and hence the review application is rejected.

  
(V.Radhakrishnan)  
Member (A)